

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 4613

TO BE ANSWERED ON THE 23rd MARCH 2018 / CHAITRA 2, 1940 (SAKA)

Action on Loan Defaulter

4613. SHRI PRAHLAD SINGH PATEL:

Will the Minister of FINANCE be pleased to state:

- (a) whether the chairperson of a listed company trading in diamond and jewellery fled away without paying payment of Rs. 6712 crore and if so, the details thereof;
- (b) whether according to print media Central Bureau of Investigation (CBI) has lodged FIRs in 2017 but till now there is no development in this case; and
- (c) if so, the details thereof along with the statements issued by Enforcement Department and CBI in this regard?

ANSWER

The Minister of State in the Ministry of Finance
(SHRISHIV PRATAP SHUKLA)

(a) to (c): CBI has informed that it has registered cases against two companies trading in diamond and jewellery in the year 2018 (up to 28.2.2018), in which the accused chairmen of the companies have fled abroad causing loss of different amounts. Details are at Annex.

Annex

Lok Sabha Unstarred question no. 4613, to be answered on 23rd March 2018

Details of cases registered against two companies trading in diamond and jewellery in the year 2018 (up to 28.2.2018), in which the accused chairman of the companies have fled abroad causing loss

S. No.	Year	Case registration date	Company involved	Accused absconding	Amount involved	Status
1	2018	31.1.2018	<ul style="list-style-type: none">• DiamondR US• Stellar Exports• Stellar Diamonds	Nirav Modi	Rs. 6,498.19 crore	Under investigation
2	2018	15.2.2018	<ul style="list-style-type: none">• Gitanjali Gems Ltd.• Gili India Ltd.• Nakshatra Brand Ltd.	Mehul Choksi	Rs. 7,080.86 crore	Under investigation

Source: CBI